



IN THE INCOME TAX APPELLATE TRIBUNAL

"E" BENCH, MUMBAI

BEFORE SHRI SAKTIJIT DEY, JUDICIAL MEMBER AND
SHRI MANOJ KUMAR AGGARWAL, ACCOUNTANT MEMBER

ITA no.3861/Mum./2019
(Assessment Year : 2014-15)

Dy. Commissioner of Income Tax
Circle-2(3)(1), Mumbai

..... Appellant

v/s

Tata Chemicals Ltd.
Bombay House
24, Homi Mody Street
For, Mumbai 400 001
PAN - AAAC4059M

..... Respondent

Revenue by : Ms. Leena Srivastava
Assessee by : None

Date of Hearing - 26.11.2020

Date of Order - 26.11.2020

ORDER

PER SAKTIJIT DEY. J.M.

The aforesaid appeal has been filed by the Revenue challenging the order dated 6th March 2019, passed by the learned Commissioner of Income Tax (Appeals)-6, Mumbai, pertaining to the assessment year 2014-15.

2. When the appeal was called for hearing, no one was present on behalf of the respondent assessee to represent the case. There is no

application seeking adjournment either. Considering the nature of dispute, we proceed to dispose off the appeal ex-parte qua the assessee after hearing the learned Departmental Representative and on the basis of material available on record.

3. During the course of hearing, on a query from the Bench, the learned Departmental Representative fairly submitted that the tax effect on the amount disputed in the present appeal is below the monetary limit of ₹50,00,000, as per CBDT Circular no.17 of 2019, dated 8th August 2019.

4. Having considered the submission of the learned Departmental Representative and perused the material on record, prima facie, we are of the view that the tax effect on the amount disputed by the Revenue in the present appeal is below the revised monetary limit of ₹ 50 lakh as per CBDT Circular no.17/2019, dated 8th August 2019, r/w CBDT Circular no.3/2018, dated 11th July 2018. It also stands clarified by the CBDT that the revised monetary limit of ₹ 50 lakh as per the aforesaid CBDT Circulars would also apply to all pending appeals. In view of the aforesaid, Revenue's appeal deserves to be dismissed. However, the Revenue is given liberty to seek recall of this order if, at a later point of time, it is found that the tax effect is more than ₹. 50

lakh, or, the appeal falls under any of the exceptions provided in the Circulars referred to above.

5. In the result, Revenue's appeal is dismissed.

Order pronounced on 26.11.2020.

Sd/-
MANOJ KUMAR AGGARWAL
ACCOUNTANT MEMBER

Sd/-
SAKTIJIT DEY
JUDICIAL MEMBER

MUMBAI, DATED: 26.11.2020.

Copy of the order forwarded to:

- (1) *The Assessee;*
- (2) *The Revenue;*
- (3) *The CIT(A);*
- (4) *The CIT, Mumbai City concerned;*
- (5) *The DR, ITAT, Mumbai;*
- (6) *Guard file.*

Pradeep J. Chowdhury
Sr. Private Secretary

True Copy
By Order

Assistant Registrar
ITAT, Mumbai